

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2461

ANSWERED ON:09.08.2010

STRIKES BY AIR INDIA EMPLOYEES

Acharia Shri Basudeb;Haque Shri Sk. Saidul;Mohan Shri Malik Sakti;Roy Shri Mahendra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Air India (AI) employee;* association resorted to protest in month of May, 2010 with prior information/intimate to Chief Labour Commissioner (CLC);

(b) if so, the details thereof and the reasons for protest;

(c) whether the AI management took disciplinary action suo-moto without any conciliation with the employees and CLC; and

(d) if so, the action taken by the Government to protect the interests of the AI employees?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARI5H RAWAT)

(a) & (b): Two unions, namely All India Aircraft Engineering Association (AIAEA) and Air Corporation Employees Union (ACEU), resorted to flash strike on 25th & 26-05-2010. No prior intfoirmiation/intimation was received by Chief Labour Commissioner (Central) about this strike.

(c): The Air India management took suo-moto disciplinary actiion against the employees.

(d): As against the strike notice dated 27-05-2010, served by All India Aircraft Engineering Association over termination of 13 employees and suspension of 24 employees, Chief Labour Commissioner (Central) intervened in the matter and held conciliation proceeding on 09.06.2010. On the request of Chief Labour Commissioner (Central) the association agreed to call off strike and discuss the grievance/demands with the management. Chief Labour Commissioner (Central) also advised the management to discuss and resolve the demand of the association amicably.

In respect of Industrial Dispute raised by the Air Corporation Employees Union against the termination of 42 employees and reversion of 13 employees, Chief Labour Commissioner (Central) intervened in the matter and held conciliation proceedings on 18-06-2010, 08-07-2010 and 23-07-2010. The matter is still under conciliation.